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SLP(C)No. 16138 OF 2001
ITEM No.16

Court No.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16138/2001

(From the judgement and order dated 04/09/2001 in CM 2182/01
of The HIGH COURT OF DELHI AT N. DELHI)

ASCHARAJ LAL

Petitioner (s)

VERSUS

DILBAGH RAI OBEROI & ANR.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for exemption from filing c/c of the impugned Judgment)

Date : 28/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. Vipin Kumar Gupta, adv.
Mr. Aditya Kumar Choudhary, adv.
Mr. Ugra Shankar Pd., adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Issue notice for final disposal.
Status-quo in the matter of construction of
property shall be maintained until further orders.

.SP1

(Ganga Thakur)
P.S. to Registrar

(Radha Rani Bhatia)
Court Master